

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3179 of 2020

1. Samudri Devi					
2. Krishna Kumar			Petitioners
Versus					
1. The State of Jharkhand					
2. Anuradha Kumari			Opp. Parties

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners	: Mr. Someshwar Roy, Advocate
For the State	: Ms. Lily Sahay, A.P.P

02/09.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the petitioners is directed to take steps for issuance of notice upon O.P.No.2, for which requisites etc. must be filed within a period of two weeks from today under both process.

4. Put up this case **after two months.**

5. In the meantime no coercive steps shall be taken against the above named petitioners in connection with Complaint Case no.703 of 2019, which is pending in the court of learned Judicial Magistrate, 1st Class-cum-Additional Civil Judge (Jr. Divn.) Bokaro, if process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioners till date.

(Deepak Roshan, J.)